

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 367 of 2019

IN THE MATTER OF:

Dinesh Pujar & Ors.

...Appellants

Versus

Madras Race Club & Anr.

...Respondents

Present:

For Appellants: Mr. Mayank Kshirsagar, Mr. Parthasarathy Bose, Ms. Pankhuri and Mr. Mohd. Arif, Advocates.

For Respondents: Mr. Ajith S. Ranganathan and Mr. Rohit Rajershi and Mr. Hasan Zubair Waris, Advocates for Respondent No.1.

O R D E R

07.01.2020 Having heard Mr. Mayank Kshirsagar, learned Counsel for the Appellants and Rohit Rajershi, learned Counsel for Respondent No.1 and being satisfied with the grounds, the delay of 35 days in preferring the Appeal is condoned. Interlocutory Application No.4345 of 2019 stands disposed of.

Mr. Rohit Rajershi, learned Counsel for Respondent No.1 may rely on reply affidavit as filed in Company Appeal (AT) No.332 of 2019.

In the meantime, let notice be issued on other Respondents by Speed Post. Requisites along with process fee be filed by 8th January, 2020. If the Appellants provide email addresses of the Respondents, let notice be issued through email. Dasti service is permitted.

Appeal is admitted for hearing.

The case be listed for hearing along with Company Appeal (AT) No.332 of 2019 before the appropriate Bench on **13th January, 2020**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)